

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:418
ANSWERED ON:04.12.2003
DD CHANNELS THROUGH CABLE
A.P. JITHENDER REDDY

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether Prasar Bharati are requesting the Government for authorizing them to make it mandatory for cable operators to relay all three DD channels.
- (b) if so, whether Government are propose to amend the Cable Television Act for necessary changes to empower the Director DD for enforcing the compulsory relay, and
- (c) if so, the details thereof?

Answer

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI RAVI SHANKAR PRASAD)

(a): As per Section 8(1) of the Cable TV Networks (Regulation) Act, 1995, it is compulsory for all the Cable Operators in the country to distribute at least two Doordarshan terrestrial channels and one regional language channel of a state in the prime band in satellite mode, on frequencies other than those carrying terrestrial frequencies.

(b) & (c): Currently there is no proposal to amend the Cable Television Network (Regulation) Act, 1995. However, there is a proposal to notify the offices of Prasar Bharati as 'Authorized Offices' under the said Act.